

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.673 OF 2001

SONALI MUKHERJEE

Appellant (s)

VERSUS

UNION OF INDIA

Respondent(s)

(With office report)

With Criminal Appeal Nos.835-836 of 2002

(With appln(s) for exemption from filing O.T. and office report)

Date: 04/08/2009 These Appeals were called on for hearingt today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE V.S. SIRPURKAR

HON'BLE MR. JUSTICE H.L. DATTU

For Appellant(s) Mr. Tapan Roy Choudhury, Sr. Adv.
In CrI.A. 673/01: Mr. Satyajeet Saha, Adv.
Ms. V.D. Khanna, Adv.

In CrI.A. 835-36/02: Mr. R. Nedumaran, Adv.

For Respondent(s) Mr. V. Krishnamurthy, Sr. Adv.
Mr. Prasanth P., Adv.
Mr. T. Harish Kumar, Adv.

Mr. R. Venkataramani, Sr. Adv.
Mr. V.G. Pragasam, Adv.
Mr. Aljo K. Joseph, Adv.
Mr. S.J. Aristotle, Adv.

Mr. Tapan Roy Choudhury, Sr. Adv.
Mr. Satyajeet Saha, Adv.
Ms. V.D. Khanna, Adv.

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UPON hearing counsel the Court made the following
ORDER

Mr. Tapan Roy Choudhury, learned senior counsel for the appellant in Criminal Appeal No.673 of 2001, started his arguments at 11.00 a.m. and concluded at 12.50 p.m. Thereafter Mr. R. Venkataramani, learned senior counsel for the State made his submissions till 4.00 p.m.

Hearing concluded.

Judgment reserved.

Liberty is given to the parties to file written submissions within one week.

[T.I. Rajput]
A.R.-cum-P.S.

[Savita Sainani]
Court Master